

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, HYDERABAD BENCH
AT HYDERABAD.

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C.P.No.35/98 in O.A.No.1500/96.

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Date of decision: 27th April, 1998.

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Between:

J. Atchayamma. Petitioner.

and

- 1. Sri R.N. Malhotra, General Manager,
Garden Reach, Calcutta-43.
- 2. Sri K.K. Gokhle, Divisional Railway Manager
(Personnel), S.E. Railway, Khurda Road,
Orissa State.
- 3. Sri UPL. Das, Senior Divisional Personnel
Officer, S.E. Railway, Khurda Road, Orissa State.

Respondents.

Counsel for the petitioner: Sri A. Srinivasa Sarma.

Counsel for the respondents: Mr. N.R. Devaraj.

CORAM:

Hon'ble Sri R. Rangarajan, Member (A)

Hon'ble Sri B.S. Jai Parameshwar, Member (J)

ORDER.

(per Hon'ble Sri R. Rangarajan, Member (A))

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None for the petitioner. Heard Sri N.R. Devaraj

for the respondents.



This C.P., was adjourned to today at the request of the learned counsel for the petitioner on 3-4-1998. Even today the applicant is not present.

The O.A., was disposed of with the following Order:

"In view of the fact that the applicant's husband had been removed from service, the applicant will not be entitled for any family pension so far as the removal order is in force. However, she has to be paid the contribution made by her husband towards the P.F. and also the gratuity if her late husband is entitled for the same. The learned standing counsel submitted that the P.F. contribution of her husband and the entitled gratuity will be paid to her within a period of three months from the date of receipt of a copy of this order."

When the C.P. was taken up on 20.3.1998, Sri K.Rama Rao, CLA of the Kurda Division produced before us the records. From the records it was evident that C.O.7 was passed and in the unpaid P.F.Suspense register there was no mention that the P.F. amount was not paid to the applicant. Hence, we came to the conclusion that the husband of the applicant was paid the P.F.

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amount immediately after his removal.

The learned counsel for the applicant submitted that he will check up the position from the applicant. We gave him time. In spite of that the learned counsel for the applicant ^{is} ~~did~~ ^{today} not present to state the position after consulting his client. Hence, we have no other option except to agree with the submissions made by the learned counsel for the respondents.

In view of the above, the C.P., is closed.

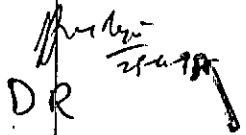


B.S. JAI PARAMESHWAR,
Member (J)

27.4.98



R. RANGARAJAN,
Member (A)


DR

Date: 27--4-1998.

Dictated in open Court.

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